

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 45/82-ALC4/2011 **MEETING DATE** : 07.02.2012

The Meeting No.45/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 7.2.2012 was actually held on 14.2.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultation, Department of C&PC
3. Shri D.N. Mathur, Consultation, Department of Pharmaceuticals
4. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.41/82 dated 17.01.2012 were ratified by the Committee.

Case No.B 477	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/050/01481/AM 07/DES III F.No 01/82/50/01710/AM 07/DES III
Meeting Date:14.02.2012	
Advance Authorization No0510196612 dated 21.12.2006 Adv. Lic No. 0510200116 dated 27.2.2007	RLA File No 05/24/040/00782/AM 07 RLA File No.0510200116 dated 27.02.2007
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012for comments of Department of Chemicals and Petrochemicals.	

Case No.B 478	M/s. Nandolia Organic Chemicals Pvt. Ltd., Mumbai
Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/050/00316/AM 10/DES III (pt)
Meeting Date:14.02.2012	
Advance Authorization No. 0310513643 dated 31.3.2009	RLA File No. 03/95/040/001005/AM 09
Decision: The Committee considered the case as per agenda and in the light of written comments of Department of Chemicals and Petrochemicals communicated on 6.2.2012 decided to to amend the export product from Para Anlayl Alcohol to "Para Anisyl alcohol".	
RA may accordingly take appropriate action	

Case No.B 479	M/s. Neuland Laboratories Limited
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Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/162/00480/AM 12/DES III
Meeting Date:14.02.2012	
Decision: The representative of the firm came for personal hearing on 7.2.2012. They have furnished a copy of technical literature in support of the correct and complete description of Import Item No. 1. Accordingly, the Committee recommended following modification in SION A3504:	
Item in S, No 1 of SION A3504 is read as 7-Chloro-1-cyclopropyl-6-fluoro-1,4-dihydro-4-oxo-3-Quinoline-3-carboxylic acid	Recommended to be 7-Chloro-1-cyclopropyl-6-fluoro-1,4-dihydro-4-oxo-Quinoline-3-carboxylic acid
The above amendment may be notified through Public Notice.	

Case No.B 480	M/s. Neogen Chemicals Limited, Mumbai		
Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/050/00269/AM 07/DES III		
Meeting Date:14.02.2012			
Advance Authorization No. 0310384101 dated 12.6.2006	RLA File No. 03/95/040/00263/AM 07		
Decision: The Committee considered the case as per agenda and in the light of written comments of Department of Chemicals and Petrochemicals forwarded vide U.O No. 14010/117/2011-Ch. II dated 30.12.2011 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1, as per details below or as applied by the firm, whichever is lower:			
Item of Export	Quantity	Item of Import	Quantity
0.7 Molar Vinyl Magnesium Bromide in THF Solution 0.7 Molar	1 kg	Ethylene Dibromoide EDBR 99.9%	0.190 kg
		Tetra Hydro Furan, THF 99.5%	0.946 kg
RA may take appropriate action as per the decision of Norms Committee.			

Case No.B 481	M/s. Arch Pharmslabs Limited, Mumbai
Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/050/00870/AM 09/DES III
Meeting Date:14.02.2012	
Advance Authorization No. 0310481979 dated 08.08.2008	RLA File No. 03/94/040/00393/AM 09
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Pharmaceuticals.	

Case No.B 482	M/s. Sterling Auxiliaries Pvt. Ltd.
Norms Committee Meeting No.45/AM12 dated	F.No. 01/82/050/01748/AM 09/DES III
Meeting Date:14.02.2012	
Advance Authorization No. 0310510096 dated	RLA File No. 03/95/040/00963/AM 09

03.03.2009

Decision: The Committee considered the case and in the light of written comments of Department of Chemicals and Petrochemicals forwarded vide note dated 14.2.2012 and in consultation with the technical authorities present in the meeting, it has been observed that the firm has indicated "HS CODE 29221300-TriEthanol amine and Its salts" in the shipping bills. Export Product in their application is STERO TEA 85 EX and the same is indicated in the shipping bill also. Hence, the license can be redeemed. RA may accordingly take appropriate action.

1	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with technical authority present in the meeting an in light of earlier decision taken in meeting No. 39/82 dated 27.12.2911, decided to ratify the norms on repeat basis under Para 4.7 of HBP as per details below or as applied by the firm whichever is lower:			
	Export Product	Exp. Qty.	Import Item	Qty. allowed
	Diethy 2-Thienyl Methyl Malonate	1 Kg	Thiopene-2-Carboxyaidehyde Synonyms: 2-Thienylaldehyde, 2-Thiophenecarboxaldehyde Formula: C5H4OS Purity NLT 99%	0.554 kg
			Diethyl Malonate Synonyms: ethyl Methane Dicarboxylate, Ethyl Propanedioate Formula CH@ (COOC2H5)2 Purity: NLT 99%	0.791 kg
	RA may take necessary action as per the decision of the NC.			

2	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:
	Decision : The committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 as per details below HBP as per details below or as applied by the firm whichever is lower:			
	Export Product	Exp. Qty.	Import Item	Qty. allowed kg/kg
	Meopenem Sterile	1 kg	3R,4R)-4-ACETOXY-3-((R)-(TERT-	5.95

		BUTYLDIMETHYLSILYLOXY)- ETHYL-2-AZETIDINONE	
		1-PYRROLIDINECARBOXYLIC ACID, 2- L(DIMETHYLAMINO)CARBONYLL- 4-MERCAPTO-, (4- NITROPHENYL) METHYL ESTER, (2S,4S)	1.69
		2-Amino-2-Methyl-1-Propanol	9.62
		Acetone	19.37
		Activated Carbon	0.200
		Diisopropyl ethylamine	2.04
		Dimethyl Aminopyridine	1.316
		Diphenyl Chlorophosphate	2.14
		Ethyl Acetate	9.03
		Imidazole	2.78
		Isopropyl Alcohol	2.85
		Magnesium Chloride, Anhydrous	1.066
		Methanol	2.81
		Methyl iso butyl Ketone	1.36
		N,N-Dimethyl Formamide	4.93
		N-Methyl morpholine	0.634
		Palladium Sponge	10.0gm
		Rhodium Octanoate	0.0038
		Toluene	9.91
		Triethylamine	8.85
RA may take appropriate action as per the decision of Norms Committee.			

3	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in the light of written comments of Department of Pharmaceuiticals forwarded vide Om No. 35011/227/2010-PI (Norms) decided to call from the firm the following information: • % Yield on Molar Basis for each step of manufacturing process. • Actual past production-consumption data duly certified by Central Excise Authroity for the above export product. Accordingly, the case has been deferred for 6.3.2012.			

4	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in the light of written comments of Department of Pharmaceuticals forwarded vide Om No. 35011/227/2010-PI (Norms) dated 15.12.2012 decided to call from the firm the following information: • % Yield on Molar Basis for each step of manufacturing process. • Actual past production-consumption data duly certified by Central Excise Authroity for the above export product • Requirement & Recovery of solvent of each step. Accordingly, the case has been deferred for 6.3.2012.			

5	Case No.:14/28//82-ALC4/2010	Party Name:SATYADEEPTHA PHARMACEUTICALS IIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 10.12.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call the firm for personal hearing on 28.2.2012 along with the following documents: • Stepwise complete and balanced chemical reaction showing molecular weight of each input and output product and molar requirement of each reactant. • Percentage yield on molar basis for each step. • Requirement and recovery of solvent at each step of manufacturing process. Accordingly, the case has been deferred for 28.2.2012.			

6	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/Am 11 dated 28.9.2010/	Lic.No/Date 0210149202 dated 12.10.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of DC(MSME).			

7	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED	Meet No/Date:45/82-ALC4/2011	Status:Case Deferred
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		07.02.2012	
HQ File :01/82/050/01262/AM11/ dated 20.12.2010	RLA File :02/24/040/00120/Am 11 dated 29.9.2010/	Lic.No/Date 0210149565 dated 25.10.2010	Defer Date:06.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of DC(MSME).			

8	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

9	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/227/2010-PI (Norms) dated 15.12.2011 decided to call from the firm the following information: • % yield on Molar Basis for each step of manufacturing process. • Actual past production-consumption data duly certified by Central Excise Authority for the above export product. Accordingly, the case has been deferred for 6.3.2012.			

10	Case No.:44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the following details: • % yield on Molar Basis for each step of manufacturing process. • Technical details as per Appendix 33.			

Accordingly, the case has been deferred for 6.3.2012.

11	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Industrial Policy and Promotion.			

12	Case No.:22/3/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00022/AM11/	RLA File :03/94/040/00998/am 11/ DATED 7.2.2011	Lic.No/Date:0310615336 DATED 10.02.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

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Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/01772/AM 11/	RLA File :09/24/040/00558/AM 11/dated 4.3.2011	Lic.No/Date:0910045891 dated 11.3.2011	Defer Date:	
Decision : . Committee considered case as per agenda and in light of earlier decision taken in meeting No. 41/82 held on 10.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Trazodone HCL	1 Kg	1.	1-(3-Chlorophenyl) Piperazine HCL	1.282
		2.	1-Bromo-3-Chloro Propane	2.01
		3.	2-Chloro Pyridine	0.984
		4.	Semicarbazide HCL	1.968
		5.	Ethoxy Ethanol	1.829
		6.	Acetonitrile	4.19
RA may take appropriate action as per the decision of Norms Committee				

14	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929	Defer Date:

15.03.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 44/12 dated 31.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Adenine	1 kg	1	Hypoxanthine	1.33

RA may take appropriate action as per the decision of Norms Committee.

Case No.:2/1/82-ALC4/2011

Party Name:KOPRAN LIMITED

Meet No/Date:45/82-ALC4/2011
07.02.2012

Status:Case
Approved

HQ File :01/82/050/01790/AM11/

RLA File :03/94/040/01135/AM11/

Lic.No/Date:0310623333
25.03.2011

Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 44/82 dated 31.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection USP	1 kg	1	Meropenem Trihydrate Non-Sterile	1.032

RA may take appropriate action as per the decision of Norms Committee.

Case No.:10/2/82-ALC4/2011

Party Name:RA CHEM PHARMA LIMITED

Meet No/Date:45/82-ALC4/2011
07.02.2012

Status:Case
Approved

HQ File :01/82/050/01800/AM12/

RLA File :09/24/040/00583/AM 11/dated 18.3.2011

Lic.No/Date:0910046056 dated 25.3.2011

Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 41/82 dated 10.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
3,4-Dihydroxy-5-Nitro-Benzaldehyde	1 Kg	1.	Vanillin	1.97
		2	Dichloro Methane	0.93
		3	Pyridine	0.457

RA may take appropriate action as per the decision of Norms Committee

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Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File 01/82/050/00109/am 12 /	RLA File :09/24/040/00561/AM 11/DATED 8.3.2011	Lic.No/Date0910046412 dated 19.4.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 41/82 held on 10.1.2012and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Posaconazol	1 Kg	1.	2-[(1S, 2S)-1-Ethyl-2-Bezyloxypropyl]-2,4-Dihydro-4-[4-[4-Hydroxyphenyl)-1-Piperazinyl] Phenyl]-3H-1,2,4-Triazol-3-one	1.23
		2	(5R-CIS)-5-(2,4-Difluorophenyl)-5-[(1H-1,2,4-Triazol-1-YL)Methyl]-Tetrahydro-3-Furanmethanol,4-Toluenesulphonate	1.27
		3	10% Palladium on Carbon	0.200
RA may take further action as per the decision of Norms Committee				

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Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 2012and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
		2	1,2,4-Trichlorobenzene	0.220 kg

		3	Heptane	0.280 kg
		4	Stergene	0.006 kg
		5	Carbon	0.005 kg
RA may take appropriate action as per the decision of Norms Committee.				

19	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

20	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

21	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00150/am 12/	RLA File :09/24/040/00037/AM12/ DATED 18.4.2011	Lic.No/Date:0910046439 12.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of technical authorities.			

22	Case No.:33/6/82-ALC4/2011	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of technical authorities.			

23	Case No.: 28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

24	Case No.: 29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

25	Case No.: 19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of DC(MSME).			

26	Case No.: 43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

27	Case No.: 44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510	Defer

		10.05.2011	Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.		

28	Case No.: 50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

29	Case No.: 17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

30	Case No.: 3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

31	Case No.: 4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower			

than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.

32	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

33	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

34	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

35	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

36	Case No.:1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.

37	Case No.: 4/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00376/AM12/	RLA File :05/24/040/00424/AM11/	Lic.No/Date:0510292794 09.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

38	Case No.: 5/13/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00377/AM12/	RLA File :05/24/040/00442/AM11/	Lic.No/Date:0510292795 09.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

39	Case No.: 14/19/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00528/AM12/	RLA File :09/24/040/00134/AM12/	Lic.No/Date:0910047151 15.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

40	Case No.: 22/19/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00536/AM12/	RLA File :09/24/040/00121/AM12/	Lic.No/Date:0910047114 15.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

41	Case No.: 49/21/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00631/AM12/	RLA File :05/24/040/00093/AM12/	Lic.No/Date:0510293830 17.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

42

Case No.:26/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
HQ File :01/82/050/00608/AM12/	RLA File :09/24/040/00147/AM12/	Lic.No/Date:0910047215 21.06.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, in light of earlier decision taken in meeting No. 41/82 dated 10.1.2012, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
6-Bromo-3- (Tetrahydro Pyran- 4YL Amino)- Indazole-1- Carboxylic Acid Tert. Butyl Ester	1 kg	1	4-Bromo-2- Fluoro Benzonitrile	1.01 /kg
		2	Hydrazine Hydrate	1.04/ kg
		3	Tetra Hydro Pyran-4-One	0.85/ kg
		4	Sodium Triacetoxo Borohydride	1.51/kg
		5	Tetrahydrofuran	8.95/kg
		6	BOC Anhydride	1.408/kg
		7	N-Methyl Imidazole	0.50/kg

RA may take appropriate action as per the decision of Norms Committee

43	Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

44	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

45	Case No.:42/21/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00624/AM12/	RLA File :09/24/040/00142/AM12/	Lic.No/Date:0910047214	Defer Date:

21.06.2011

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,2,3,5-Tetra-O-Acetyl-B-D-Riboduranose	1 kg	1	D-Ribose	1.30 kg
		2	Iso Propyl Alcohol	2.43 kg
		3	Toluene	0.273 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:43/21/82-ALC4/2011

Party Name:SUVEN LIFE SCIENCES LIMITED

Meet No/Date:45/82-ALC4/2011
07.02.2012

**Status:Case
Approved**

HQ File :01/82/050/00625/AM12/

RLA File :09/24/040/00150/AM12/

Lic.No/Date:0910047217
21.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-(4-Methyltetrahydropyran)-[1,2,4] Triazolo [1,5-a]-2-Pyridineamine	1 kg	1	6-Methyl-2-Amino Pyridine	1.64 kg
		2	2-Methyl Tetrahydrofuran	15.22 kg
		3	Tetrahydrofuran	8.15 kg
		4	Tetrahydro Pyran-4-One	2.80 kg
		5	Acetonitrile	3.545 kg

RA may take appropriate action as per the decision of Norms Committee

Case No.:44/21/82-ALC4/2011

Party Name:SUVEN LIFE SCIENCES LIMITED

Meet No/Date:45/82-ALC4/2011
07.02.2012

**Status:Case
Approved**

HQ File :01/82/050/00626/AM12/

RLA File :09/24/040/00141/AM12/

Lic.No/Date:0910047216
21.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Tert-Butoxycarbonylamino-	1 kg	1	Ethyl Cyanoacetate	2.657 kg

1-Cyclo Butylcarboxylic Acid	2	1-3-Dibromopropane	5.24 kg
	3	Acetone	3.09 kg
	4	Di Tert Butyl Dicarbonate	2.085 kg
	5	Triethylamine	1.30 kg
RA may take appropriate action as per the decision of Norms Committee			

48	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	Lic.No/Date:0910047446 01.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

49	Case No.:16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

50	Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Deferred and Re-indexed
	HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:07.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

51	Case No.:60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

52	Case No.:5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
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HQ File :01/82/050/00587/AM12/

RLA File :03/94/040/00319/AM12/

Lic.No/Date:0310641299
08.07.2011

Defer Date:

Decision : Committee considered case as per agenda and based on comparison of data of the the past cases and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg
Finasteride	1 kg	1	(3-oxo-4-aza-5-Alpha-Androstane-17 Beta-1-butyl Carboxamide)P7 Compound	1.7647
		2	1,4 Dioxane	12.50
		3	Dichloro Dicyano Benzoquinone (DDQ)	0.86
		4	Bis-Trimethyl Silyl trifluoro Acetamide (BSTFA)	1.47

RA may take appropriate action as per the decision of NC.

53	Case No.:3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

54	Case No.:6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
	2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
			2	1,2,4-Trichlorobenzene	0.220 kg

		3	Heptane	0.280 kg
		4	Stergene	0.006 kg
		5	Carbon	0.005 kg
RA may take appropriate action as per the decision of Norms Committee.				

55	Case No.:58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653 14.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm technical information as per Appendix 33. Accordingly, the case has been deferred for 6.3.2012.			

56	Case No.:9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

57	Case No.:1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Biotechnology..			

58	Case No.:19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,		Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/		Lic.No/Date:0910047733 19.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/160/2011-Ch II dated 16.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
	Diethyl (3,5-dimethoxybenzyl)	1 kg	1	3,5-Dihydroxy Benzoic Acid	0.560 kg

	Phosphonate (ADDP-2)	2	Potassium Carbonate	1.953 kg
		3	Sodium Boro Hydride	0.232 kg
		4	Tetra Hydro Furan	0.587 kg
	RA may take appropriate action as per the decision of Norms Committee.			

59	Case No.:28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

60	Case No.:30/31/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00856/AM12/	RLA File :09/24/040/00199/AM12/	Lic.No/Date:0910048014 01.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

61	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

62	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/01/2012-PI (Norms) dated 6.2.2012 decided to call from the firm details as per Appendix 33. Accordingly, the case has been deferred for 6.3.2012.			

63	Case No.:34/31/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
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HQ File :01/82/050/00860/AM12/		RLA File :09/24/040/00189/AM12/		Lic.No/Date:0910048117 08.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 44/82 dated 31.1.2012 and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
Bicalutamide	1 kg	1	2,3-EPOXY-2-METHYL-N-[4-CYANO-3-(TRIFLUOROMETHYL)PHENYL]PROPANAMIDE	1.11	
		2	P-FLUORO THIO PHENOL	0.50	
		3	DIISOPROPYL ETHER	0.925	
		4	METHYLENE CHLORIDE	2.062	
RA may take appropriate action as per the decision of Norms Committee					

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Case No.:9/26/82-ALC4/2011			Party Name:CIPLA LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
HQ File :01/82/050/00692/AM12/			RLA File :03/94/040/00409/AM12/		Lic.No/Date:0310647117 09.08.2011		Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:								
Export product		Export Qty.	Sl.No.	Import items		Qty. allowed 1 no. of inhaler		
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.		1 no of inhaler	1	Salbutamol		0.02 gms		
			2	58 mcl Aerosol Valves		As per packing policy		
			3	19 ml aluminium Can		As per packing policy		
		4	0.48 mm OD Actuators with Dust Cover/caps		18.20 gms			
			5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)				

Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1 2 3 4 5	Salbutamol 50 mcl Aerosol Valves 19 ml aluminium can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.020 gms As per packing policy As per packing policy As per packing policy 14.40 gms
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1 2 3 4 5 6	Beclomethasone Dipropionate 63 mcl Aerosol Valves 19 ml aluminium Can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant) Ethanol	0.05gms as per packing policy as per packing policy as per packing policy 17.74 gms 0.456 gms
Beclometasona Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with	1 no of inhaler	1 2	BECLOMETHASONE DIPROPIONATE 63mcl AEROSOL VALVES	0.06gms As per packing policy

63 mcl Aerosol Valve and 19 ml aluminium Can		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.04 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.05gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
				2.28 gms

		6	ETHANOL	
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.07gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL 63mcl AEROSOL VALVES	0.03 gms

		2		As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3		
			0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
			1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
		5		0.256 gms
			ETHANOL	
		6		
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
			ETHANOL	0.256 gms
		7		
Fluticort Plus - 250mcg HFA Inhaler	1 no of inhaler	1	SALMETEROL	0.003 gms

(120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg	1 no of inhaler	1	SALBUTAMOL	0.02 gms

and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can		2	BECLOMETHASONE DIPROPIONATE	0.01 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy

Valve and 14ml Aluminium Can		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil
The above norms are applicable subject to the condition that: Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests. Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses. The firm will maintain separate record on HFA 134 A Propellant import and consumption RA may take appropriate action as per the decision of Norms Committee.				

65	Case No.:27/31/82-ALC4/2011		Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00853/AM12/		RLA File :09/24/040/00217/AM12/	Lic.No/Date:0910048206 10.08.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting NO. 41/82 held on 10.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
	Flavoxate HCL Bp	1 Kg		3-Methyl Flavone-8-Carboxylic Acid	0.883
RA may take appropriate action as per the decision of Norms Committee.					

66	Case No.:41/31/82-ALC4/2011		Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00867/AM12/		RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals				

67	Case No.:45/31/82-ALC4/2011		Party Name:GRANULES INDIA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
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HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date:06.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

68	Case No.:8/27/82-ALC4/2011		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
	HQ File :01/82/050/00758/AM12/		RLA File :03/94/040/00397/AM12/		Lic.No/Date:0310648930 17.08.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that this case was also considered in meeting no. 41/83 held on 10.1.2012 for the same license no. and norms were fixed in consultation with the technical authorities. However, in the minutes the quantity of Export product was mentioned wrongly. The Committee has, therefore, once again ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower							
	Export Product		Exp. Qty.	S.No	Import Item		Qty. allowed/kg	
	Ciclopirox Gel 0.77%, 30 gm		13500 Number		Ciclopirox USP		3.181 kg	
Ciclopirox Gel 0.77%, 45 gm		9100 Number		Ciclopirox USP		3.212 kg		
Ciclopirox Gel 0.77%, 100 gm		4600 Number		Ciclopirox USP		3.611 kg		
RA is, therefore, requested to consider earlier norms sent as cancelled and take appropriate action as per the above decision of Norms Committee.								

69	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

70	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals			

71	Case No.:46/31/82-ALC4/2011	Party Name:POSY PHARMACHEM PVT. LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00872/AM12/	RLA File :08/24/040/00084/AM12/	Lic.No/Date:0810102781 25.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and deferred the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
				As per packing policy

mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	14.40 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1	Beclomethasone Dipropionate	0.08gms
		2	63 mcl Aerosol Valves	as per packing policy
				as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
Beclometasona Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	6	Ethanol	
		1	BECLOMETHASONE DIPROPIONATE	0.09gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
				As pr packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	17.288 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.912 gms

		6	ETHANOL	
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.07gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.10gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.04 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
			0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
			1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
		5		0.256 gms

		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.02 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
				14.04 gms

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
				0.256 gms

		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms

Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

73	Case No.: 19/31/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00845/AM12/	RLA File :07/24/040/00199/AM12/	Lic.No/Date:0710081875 29.08.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

74	Case No.: 37/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved
	HQ File :01/82/050/00863/AM12/	RLA File :22/24/040/00029/AM12/	Lic.No/Date:2210011825 30.08.2011	Defer Date:
	Decision : Committee considered case as per agenda and observed that this case has already been approved in 41/82 meeting held on 10.1.2012			

75	Case No.: 39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

76	Case No.:6/27/82-ALC4/2011		Party Name:CIPLA LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
	HQ File :01/82/050/00756/AM12/		RLA File :03/94/040/00489/AM12/		Lic.No/Date:0310651351 02.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler		
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200		1 no of inhaler	1	Salbutamol	0.02 gms			
			2	58 mcl Aerosol Valves	As per packing policy			

MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve	1 no of inhaler	1	Beclomethasone Dipropionate	0.11gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	as per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	17.74 gms
				0.456 gms

and 19 ml aluminium Can.		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclopid 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.12gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.08 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.09gms

250mcg Inhaler (200MD) / Becloclip 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		2			As per packing policy
				63mcl AEROSOL VALVES	
		3		19ml ALUMINIUM CAN	As per packing policy
		4		0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5		1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6		ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1		BUDESONIDE	0.13gms
		2		58 mcl AEROSOL VALVES	As per packing policy
					As per packing policy
		3		19ml ALUMINIUM CAN	As per packing policy
		4		0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	
		5		1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1		BUDESONIDE	0.02 gms
		2		58 mcl AEROSOL VALVES	As per packing policy
					As per packing policy
		3		19ml ALUMINIUM CAN	As per packing policy
		4		0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.05 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.50 gms
		6	ETHANOL	0.256 gms
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	

Valve and 14ml Aluminium Can		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	As per packing policy
		7	ETHANOL	12.5 gms
				0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.03 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	7	ETHANOL	
		1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	
				12.5 gms
		5		

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms
		7		
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant) ETHANOL	0.256 gms

		6		
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol	1 no of	1	BUDESONIDE	0.0007 gms

Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	inhaler	2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil
	The above norms are applicable subject to the condition that: Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests. Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses. The firm will maintain separate record on HFA 134 A Propellant import and consumption RA may take appropriate action as per the decision of Norms Committee			

77	Case No.:11/31/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00837/AM12/	RLA File :17/24/040/00044/AM12/	Lic.No/Date:1710004498 08.09.2011	Defer Date:06.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

78	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case has been deferred for 6.3.2012.

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Case No.:15/31/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
HQ File :01/82/050/00841/AM12/		RLA File :05/23/040/00197/AM12/		Lic.No/Date:0510302069 13.09.2011		Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export Product		Exp. Qty.	S.No	Import Item	Qty. allowed/kg		
2-Chloro-6-Trichloromethyl Pyridine		1 kg	1	Alpha Picoline	0.658 kg		
			2	1,2,4-Trichlorobenzene	0.220 kg		
			3	Heptane	0.280 kg		
			4	Stergene	0.006 kg		
			5	Carbon	0.005 kg		
RA may take appropriate action as per the decision of Norms Committee.							

80	Case No.:28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

81	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

82	Case No.:20/31/82-ALC4/2011		Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)		Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
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	HQ File :01/82/050/00846/AM12/	RLA File :05/23/040/00218/AM12/	Lic.No/Date:0510303152 20.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

83	Case No.:36/31/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00862/AM12/	RLA File :04/24/040/00177/AM12/	Lic.No/Date:0410128297 20.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that this case has already been approved in meeting no. 41/82 dated 10.1.2012.			

84	Case No.:4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00830/AM12/	RLA File :03/94/040/00540/AM12/	Lic.No/Date:0310655386 22.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that this case has already been approved in Meeting No. 42/82 dated 17.1.2012.			

85	Case No.:49/31/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/	Lic.No/Date:0810103865 22.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

86	Case No.:7/35/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00934/AM12/	RLA File :03/94/040/00539/AM12/	Lic.No/Date:0310657331 30.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

87	Case No.:15/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00942/AM12/	RLA File :03/94/040/00508/AM12/	Lic.No/Date:0310657262	Defer

		30.09.2011	Date:06.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

88	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

89	Case No.:17/35/82-ALC4/2011	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00944/AM12/	RLA File :03/94/040/00574/AM12/	Lic.No/Date:0310657228 30.09.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

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Case No.: 25/35/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved	
HQ File :01/82/050/00952/AM12/	RLA File :03/94/040/00565/AM12/	Lic.No/Date:0310657216 30.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms

Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1 2 3 4 5	Salbutamol 50 mcl Aerosol Valves 19 ml aluminium can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.020 gms As per packing policy As per packing policy As per packing policy 14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1 2 3 4 5 6	Beclomethasone Dipropionate 63 mcl Aerosol Valves 19 ml aluminium Can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant) Ethanol	0.14gms as per packing policy as per packing policy as per packing policy 17.74 gms 0.456 gms
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.15gms As per packing policy

Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can		2	63mcl AEROSOL VALVES	
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.10 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.11gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
				15.90 gms

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	2.28 gms
		6	ETHANOL	
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.16gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve	1 no of inhaler	1	SALMETEROL	0.06 gms

and 14ml Aluminium Can		2	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	

Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms

Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.04 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
		1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticasone Propionate 125mcg Inhaler (120MD)	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2		As per packing policy

with 63mcl Aerosol Valve and 14ml Aluminium Can		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	19ml ALUMINIUM CAN	
		6	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		7	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
			ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy As per packing policy

and 10ml Aluminium Can		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	7.84 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy

	5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
	6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
	7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

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Case No.:23/35/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.		Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
HQ File :01/82/050/00950/AM12/	RLA File :03/95/040/00521/AM12/		Lic.No/Date:0310657611 03.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2011-Ch II dated 23.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
1-Amino-2, 5 Dimethoxy-4-sulphanalide/2,5Dimethoxy Aniline 4-Sulphophenylamide	1 kg		Hydroquinone	0.506 kg
RA may take appropriate action as per the decision of Norms Committee.				

92	Case No.:4/35/82-ALC4/2011		Party Name:CIPLA LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/00931/AM12/		RLA File :03/94/040/00583/AM12/		Lic.No/Date:0310657895 04.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)	1 no of inhaler	1	Beclomethasone Dipropionate	0.17gms
		2	63 mcl Aerosol Valves	as per packing policy

MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasona Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.18gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
				As pr packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	17.288 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.912 gms
Beclometasona Dipropionate 200mcg Inhaler (200MD) / Beclocip 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD)	1 no of inhaler	6	ETHANOL	
		1	BECLOMETHASONE DIPROPIONATE	0.12 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4		As per packing policy
				16.37 gms

with 63mcl Aerosol Valve and 19ml Aluminium Can		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	1.824 gms
			ETHANOL	
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.13gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.19gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD)	1 no of inhaler	1	BUDESONIDE	0.02 gms

/ Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.07 gms
		2	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3		As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.50 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler	1 no of inhaler	1	SALMETEROL	0.003 gms

(120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus -	1 no of	1	SALMETEROL	0.003 gms

50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	inhaler	2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.05 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	7	ETHANOL	
		1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy

Valve and 14ml Aluminium Can		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	As per packing policy
				12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.

Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee

93	Case No.:2/35/82-ALC4/2011	Party Name:EMBio LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00929/AM12/	RLA File :03/94/040/00572/AM12/	Lic.No/Date:0310658087	Defer

Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.

94

Case No.: 13/35/82-ALC4/2011	Party Name:CIPLA LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved
HQ File :01/82/050/00940/AM12/	RLA File :03/94/040/00603/AM12/		Lic.No/Date:0310658343 07.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy

MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1	Beclomethasone Dipropionate	0.20gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	as per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	17.74 gms
		6	Ethanol	0.456 gms
Beclometasona Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.21gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
			ETHANOL	0.912 gms

		6		
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.14 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.15gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.22gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.08 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
			0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
			1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
		5		0.256 gms

		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy

		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.06 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.04 gms
				0.36 gms

		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms

Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 7.84 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	
Formoterol	1 no of	1	BUDESONIDE	0.012 gms

Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	inhaler	2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

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95	Case No.:24/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00951/AM12/	RLA File :03/95/040/00562/AM12/	Lic.No/Date:0310658391 07.10.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case 6.3.2012 for comments of Department of Pharmaceuticals.			

96	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:06.03.2012
	Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012.			

97	Case No.:10/35/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00937/AM12/	RLA File :05/24/040/00233/AM12/	Lic.No/Date:0510304887 11.10.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:26/35/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00953/AM12/	RLA File :03/94/040/00606/AM12/	Lic.No/Date:0310658741 11.10.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

99	Case No.:28/35/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00955/AM12/	RLA File :05/23/040/00247/AM12/	Lic.No/Date:0510305029 12.10.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

100	Case No.:6/31/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES	Meet No/Date:45/82-ALC4/2011	Status:Case
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		LIMITED	07.02.2012	Rejected
	HQ File :01/82/050/00832/AM12/	RLA File :03/95/040/00513/AM12/	Lic.No/Date:0310659452 13.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and observed that firm was requested to furnish some technical details in Decemeber 2011. However, no reply has been received. The Committee decided to reject the case.				

101	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

102	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491 13.10.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.3.2012.			

103	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of DC(MSME).			

104	Case No.:124/42/82-ALC4/2011		Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
	HQ File :01/82/050/01159/AM12/		RLA File :09/24/040/00371/AM12/		Lic.No/Date:0910049646 09.11.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in line with the SION A 311 decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed			

	Naproxen	1 kg	1	2-Acetyl-6-Methoxy Naphthalene	1.38 kg/kg
			2.	Caustic Potash Flakes	1.32kg/kg
			3.	Hydroxylammonium Sulphate	0.63 kg/kg
			4.	N-Octyl-D-Glucamine	0.100 kg/kg
			5.	Methanol	1.87 kg/kg
	RA may take appropriate action as per the decision of Norms Committee.				

105	Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:4/45/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01181/AM12/	RLA File :03/94/040/00521/AM12/	Lic.No/Date:0310664771 14.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:15/45/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01192/AM12/	RLA File :09/24/040/00360/AM12/	Lic.No/Date:0910049696 14.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

108	Case No.:18/45/82-ALC4/2011	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01195/AM12/	RLA File :09/24/040/00343/AM12/	Lic.No/Date:0910049675 14.11.2011	Defer Date:06.03.2012
	Decision The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

109	Case No.:22/45/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01199/AM12/	RLA File :09/24/040/00341/AM12/	Lic.No/Date:0910049706	Defer

15.11.2011

Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals

110	Case No.:14/35/82-ALC4/2011	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00941/AM12/	RLA File :03/95/040/00635/AM12/	Lic.No/Date:0310665072 15.11.2011	Defer Date:06.03.2012
	Decision :The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their letter No. 46011/22/2008.PC II dated 30.1.2012 decided to call from the firm the following information:- 1. It is noted that the application includes six different types of intrauterine contraceptive devices. Technical specifications, weight per piece of each type of Intrauterine Contraceptive Devices along with specific end use/application and the copy of export order may be furnished. 2. Separate quantity of raw material applied for import for each type of export product i.e. Intrauterine Contraceptive Devices. The details of indigenous raw material being used for each of the export product may also be furnished. 3. Net quantity of each of the raw material applied for import for each export product, quantity applied for import (net content+ wastages, if any) along with the proper technical justification. 4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished. 5. Complete material balance indicating input and output material at each stage of manufacturing process. 6. Details of production of export product under reference and corresponding consumption of raw material in the year 2009-10 and 2010-11 duly certified by CA may be furnished if the production has not commenced in the past, the details from commencement of production to be certified by CA. 7. Any other relevant information. 8. Sample of the each of the export product. Accordingly, the case has been deferred for 6.3.2012.			

111	Case No.:35/45/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01212/AM12/	RLA File :09/24/040/00374/AM12/	Lic.No/Date:0910049718 16.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

112	Case No.: 39/45/82-ALC4/2011	Party Name:AARTI DRUGS LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01216/AM12/	RLA File :03/94/040/00664/AM12/	Lic.No/Date:0310665403 17.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

113	Case No.: 26/45/82-ALC4/2011	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01203/AM12/	RLA File :09/24/040/00331/AM12/	Lic.No/Date:0910049779 18.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

114	Case No.: 27/45/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved														
	HQ File :01/82/050/01204/AM12/	RLA File :09/24/040/00375/AM12/	Lic.No/Date:0910049758 18.11.2011	Defer Date:														
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1, as per SION A412, as per details given below , as per details below or as applied by the firm, whichever is lower: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Clarigen-250 mg Tablet</td><td>1 no.</td><td>1</td><td>Clarithromycin</td><td>255 mg/250 mg tablet</td></tr> <tr> <td>Clarigen 500 mg Tablets</td><td>1 no.</td><td>1</td><td>Clarithromycin</td><td>510 mg/ 500 mg tablets.</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Clarigen-250 mg Tablet	1 no.	1	Clarithromycin	255 mg/250 mg tablet	Clarigen 500 mg Tablets	1 no.	1	Clarithromycin
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed														
Clarigen-250 mg Tablet	1 no.	1	Clarithromycin	255 mg/250 mg tablet														
Clarigen 500 mg Tablets	1 no.	1	Clarithromycin	510 mg/ 500 mg tablets.														

115	Case No.: 31/45/82-ALC4/2011	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01208/AM12/	RLA File :09/24/040/00348/AM12/	Lic.No/Date:0910049778 18.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

116	Case No.: 37/45/82-ALC4/2011	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved
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HQ File :01/82/050/01214/AM12/	RLA File :09/24/040/00383/AM12/	Lic.No/Date:0910049788 18.11.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 45/82 dated 8.2.2011 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg	1.	(4R-Cis)-6-((Acetyloxy)-Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2-[(N-Methyl-N-Methylsulphonyl)Amino]Pyrimidine-5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

117	Case No.:19/45/82-ALC4/2011		Party Name:DR REDDYS LABORATORIES LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
	HQ File :01/82/050/01196/AM12/		RLA File :09/24/040/00368/AM12/		Lic.No/Date:0910049808 22.11.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 27/82 dated 5.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Finasteride Form III		1 Kg.	1.	3-oxo-4-aza-5-a-androstane-17-b-Carboxylic Acid		1.90 kg	
RA may take appropriate action as per the decision of Norms Committee.								

118	Case No.:32/45/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/01209/AM12/	RLA File :07/24/040/00340/AM12/	Lic.No/Date:0710084274 29.11.2011	Defer Date:
	Decision : The Committee considered the case as per agenda in the light of written comments of Department of Pharmaceuticals forwarded vide OM No. 35011/28/2012-PI(Norms) dated 6.2.2012 and in consultation with the technical authorities present in the meeting, it has been observed that one application each from KAPL and SRS Pharmaceuticals Pvt Limited were considered during 2009 for the same export product. In both those cases Cefuroxime Sodium Sterile USP@822.5 mg per vial was allowed. As the quantity applied by the firm in the present case is less than their earlier			

application, the Committee decided to ratify the norms as applied by the firm. RA may take appropriate action as per the decision of Norms Committee.

119	Case No.:6/45/82-ALC4/2011	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01183/AM12/	RLA File :04/24/040/00236/AM12/	Lic.No/Date:0410131109 30.11.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

120	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Industrial Policy and Promotion.			

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Case No.:21/45/82-ALC4/2011	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/01198/AM12/	RLA File :07/24/040/00321/AM12/	Lic.No/Date:0710084385 02.12.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting no. 48/82 dated 1.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro-3A, 4-Dihydro-6-(2-Fluorophenyl)-1-Methyl-3H-Imidazo(1,5-A)(1,4) Benzodiazepine	1 Kg.	1.	2-Amino Methyl-7-Chloro-2-3-Dihydro-5-(2-Fluorophenyl) 1H-1,4 Benzodiazepine Dimaleate	2.52 kg
		2.	Triethyl Ortho Acetate	0.90 kg
RA concerned may take further necessary action as per above decision of NC.				

122	Case No.:24/45/82-ALC4/2011	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved
	HQ File :01/82/050/01201/AM12/	RLA File :07/24/040/00319/AM12/	Lic.No/Date:0710084386 02.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting no. 10/82 held on 8.6.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

125	Case No.:30/45/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01207/AM12/	RLA File :09/24/040/00363/AM12/	Lic.No/Date:0910050091 08.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.: 36/45/82-ALC4/2011	Party Name: BIOLOGICAL E LTD		Meet No/Date: 45/82-ALC4/2011 07.02.2012		Status: Case Approved
HQ File : 01/82/050/01213/AM12/	RLA File : 09/24/040/00384/AM12/		Lic.No/Date: 0910050101 08.12.2011		Defer Date:
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 8.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	
Heparin Sodium Potency NLT 150 IU/mg	1 Kg.	1.	Crude Heparin Sodium Potency: 130 IU/mg to 135 IU/mg	1.10 kg	
RA concerned may take further necessary action as per above decision of NC.					

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Case No.:8/45/82-ALC4/2011		Party Name:SHASUN PHARMACEUTICALS LIMITED		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved	
HQ File :01/82/050/01185/AM12/		RLA File :04/24/040/00253/AM12/		Lic.No/Date:0410131573 13.12.2011		Defer Date	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/AM12 meeting held on 11.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Ferrous Fumarate BP		1 Kg.	1.	Fumaric Acid (Technical Grade)	0.876 kg		
			2.	Ferrous Sulphate	2.47 kg		
			3.	Soda Ash	0.065 kg		
RA concerned may take further necessary action as per above decision of NC.							

128	Case No.:23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:06.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

129	Case No.:1/39/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00993/AM12/	RLA File :03/95/040/00718/AM12/	Lic.No/Date:0310670262 13.12.2011	Defer Date: 06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

130	Case No.:2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Industrial Policy and Promotion.			

131	Case No.:4/39/82-ALC4/2011	Party Name:HIKAL LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/00996/AM12/	RLA File :03/94/040/00745/AM12/	Lic.No/Date:0310671352 16.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

132	Case No.:16/45/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01193/AM12/	RLA File :05/24/040/00272/AM12/	Lic.No/Date:0510311571 19.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals			

133	Case No.:9/45/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01186/AM12/	RLA File :07/24/040/00373/AM12/	Lic.No/Date:0710084836 20.12.2011	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.			

134	Case No.:10/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01187/AM12/	RLA File :05/23/040/00354/AM12/	Lic.No/Date:0510312171	Defer

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals.

Case No.: 33/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT)	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved
HQ File :01/82/050/01210/AM12/	RLA File :05/23/040/00353/AM12/	Lic.No/Date:0510312170 22.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 44/82 held on 31.01.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Difluoro-5-Chloro Pyridine	1 kg.	1.	Potassium Fluoride	1.180 kg
		2.	Sulpholane	0.320 kg
		3.	Toluene	0.318 kg
		4.	Tetraglyme	0.023 kg
		5.	Denatured Ethyl Alcohol	3.776 kg
		6.	Methanol	2.270 kg
		7.	Alumino Silicate Catalyst	0.0310 kg
		8.	Toluene	0.199 kg
		9.	Sodium Nitrite	0.894 kg
		10.	Thionyl Chloride	1.517 kg
		11.	DMF (Di Methyl Formamide)	0.553 kg
		12.	Stergene	0.002 kg
		13.	Caustic	3.160 kg

RA concerned may take further necessary action as per above decision of NC

Case No.: 13/45/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Approved
HQ File :01/82/050/01190/AM12/	RLA File :05/24/040/00333/AM12/	Lic.No/Date:0510312195 23.12.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 38/82 dated 20.12.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty	S.No	Import Item	Qty. Recommended kg/kg
VALSARTAN	15000 Kg	1.	2-CYANO-4-BROMOMETHYL BIPHENYL	1.274
		2.	ACETONE	3.94
		3.	ACTIVATED CARBON	0.100
		4.	DIISOPROPYL ETHER	2.66

	5.	L-VALINE	0.708
	6.	METHANOL	3.15
	7.	METHYLENE CHLORIDE	3.60
	8.	N-PENTANE	5.12
	9.	PALLADIUM SPONGE	3.16 GM/KG
	10.	TOLUENE	4.03 KG/KG

RA concerned may take further necessary action as per above decision of NC.

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Case No.:25/45/82-ALC4/2011	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/01202/AM12/	RLA File :08/24/040/00110/AM12/	Lic.No/Date:0810107258 30.12.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of earlier decision taken in meeting No. 41/82 dated 10.1.2012 has ratified the norms under Para 4.7 of HBP v1, as applied by the firm, as per details below:				
Export Product	Export Qty	S.No	Import Item	Qty. Recommended kg/kg
Ethyl Triphenyl Phosphonium Bormide	1 kg	1	Triphenyl Phospine	0.787 kg
		2	Ethyl Bromide	0.23 kg
RA may take appropriate action as per the decisions of Norms Committee.				

138	Case No.:5/45/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01182/AM12/	RLA File :03/94/040/00755/AM12/	Lic.No/Date:0310674056 02.01.2012	Defer Date:06.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals			

139	Case No.:38/45/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01215/AM12/	RLA File :05/23/040/00371/AM12/	Lic.No/Date:0510313080 02.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and decided to call from the firm the following details:			
	• Complete description of export production showing percentage content of API • Copy of Drug Manufacturing License. Accordingly, the case has been deferred for 6.3.2012.			

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Case No.:20/45/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Approved	
HQ File :01/82/050/01197/AM12/	RLA File :07/24/040/00405/AM12/	Lic.No/Date:0710085288 05.01.2012	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of earlier decision taken in Meeting No. 35/82 held on 29.11.2011 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by the firm whichever is lower:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quinoline Yellow CI 47005 (Spectracol)	1.632 mg
		3.	Codiene Phosphate BP/PH.EUR	10.02 mg
		4.	Caffeine Anhydrous BP 2010/USP/EP/PH.EUR/BP	30.06 mg
RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:12/45/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,		Meet No/Date:45/82-ALC4/2011 07.02.2012		Status:Case Approved
HQ File :01/82/050/01189/AM12/	RLA File :09/24/040/00465/AM12/		Lic.No/Date:0910050662 06.01.2012		Defer Date:
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and in line with the SION A 311 decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by the firm, whichever is lower:					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Naproxen	1 kg	1	2-Acetyl-6-Methoxy Naphthalene	1.38 kg/kg	
		2.	Caustic Potash Flakes	1.32kg/kg	
		3.	Hydroxylammonium Sulphate	0.63 kg/kg	
		4.	N-Octyl-D-Glucamine	0.100 kg/kg	
		5.	Methanol	1.87 kg/kg	
RA may take appropriate action as per the decision of Norms Committee.					

142	Case No.:14/45/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status:Case Deferred
	HQ File :01/82/050/01191/AM12/	RLA File :09/24/040/00468/AM12/	Lic.No/Date:0910050661 06.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

143	Case No.: 34/45/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01211/AM12/	RLA File :08/24/040/00233/AM12/	Lic.No/Date:0810107536 09.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the following details: • Purity of import and export item. • Analysis report of import and export item. • Details of manufacturing firms. Accordingly, the case has been deferred for 6.3.2012.			

144	Case No.: 11/45/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01188/AM12/	RLA File :07/24/040/00406/AM12/	Lic.No/Date:0710085440 12.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals			

145	Case No.: 29/45/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01206/AM12/	RLA File :08/24/040/00243/AM12/	Lic.No/Date:0810107956 19.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.			

146	Case No.: 1/45/82-ALC4/2011	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01178/AM12/	RLA File :03/94/040/00926/AM12/	Lic.No/Date:0310678746 25.01.2012	Defer Date:06.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Chemicals and Petrochemicals			

147	Case No.: 2/45/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:45/82-ALC4/2011 07.02.2012	Status: Case Deferred
	HQ File :01/82/050/01179/AM12/	RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:06.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 6.3.2012 for comments of Department of Pharmaceuticals.

Date:16.02.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer